

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 1311/2000

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 131/2000

OF 199

Applicant(s) *Sankesh Raajan Dkar.*Respondent(s) *Union of India and others.*Advocate for Applicant(s) *Mr. K. N. Choudhury*
*Mr. P. Bhowmick.*Advocate for Respondent(s) *C. G. S.*

| Notes of the Registry | Date | Order of the Tribunal |
|--|-----------|--|
| Application is in form and within time. F. of Rs 50/- deposited vide IPG(BI) No. 994523 Dated 17.4.2000 <i>By [Signature]</i> Note: Registered. 19. 4 - 2000 | 18.4.2000 | <p>Heard Mr P. Bhowmick, learned counsel for the applicant.</p> <p>Issue notice on the respondents to show cause as to why this application shall not be admitted. Returnable by two weeks.</p> <p>List on 3.5.2000 for show cause and consideration of admission.</p> <p>Mr P. Bhowmick prays for an interim order.</p> <p>List on 3.5.2000 for consideration of interim order. Meanwhile the impugned transfer order shall remain suspended till 3.5.2000.</p> |
| Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.P.O. vide O.Nos. 1178 to 1180. | pg | 60 Member |

(2)

| Notes of the Registry | Date | Order of the Tribunal |
|--|----------|---|
| <p><u>3-5-00</u> <u>no S/C Adm</u></p> <p><u>W</u></p> | 3.5.2000 | <p>The applicant has challenged the impugned transfer order dated 30th March, 2000 by this application and has claimed that it should be quashed on the ground that the applicant has been transferred violating the established norms governing transfer which amounts to harassment to the applicant affecting the treatment of his wife and also dislocating the education of his school going children.</p> <p>While issuing notice on the respondents, the impugned transfer order was stayed by order dated 18.4.2000 by this Tribunal.</p> <p>Mr. B.C. Pathak, learned Addl. C.G.S.C. who appears on behalf of the respondents opposes the application by advancing oral arguments.</p> <p>I have heard learned counsel for the parties and perused the application.</p> <p>The learned counsel for the applicant submits that the transfer order has been made by violating the departmental policy. He further submits that transferring the applicant before completion of four years term amounts to premature transfer. Learned counsel for the respondents submits that there is nothing to show that the transfer</p> <p style="text-align: right;">JW order ..</p> |

| Notes of the Registry | Date | Order of the Tribunal |
|-----------------------|-----------------|--|
| | 3.5.00 CONTD | <p>order is malafide one or was a result of colourable exercise of power. He has further submitted that as per administrative exigency one can be ordered to be transferred from one place to another and it is not necessary that maximum term of four years is to be allowed to be completed by every individual employee or the applicant.</p> <p>I have considered the rival arguments. It is sometimes necessary to transfer an individual even before completion of the term and for that no reasoned or speaking order justifying the transfer was required to be passed by the respondents. The applicant has also stated that he was transferred to a place far away from Karimganj only after 20 days and thus, fresh transfer order amounts to repeated transfer and causes harassment to the applicant. But from the documents submitted by the respondents, it is seen that he was not transferred to a nearby station of Karimganj but was ordered to look after the works of that unit until further orders vide order dated 9.3.2000. Consequently, the present transfer order cannot be interpreted as a transfer order causing harassment to the applicant by the respondents. There are no allegations of malafide transfer or transfer due to colourable exercise of powers</p> |

(1)

OA 131/80

Notes of the Registry

Date

Order of the Tribunal

3.5.2000
CONTD

of powers. In my opinion, the applicant has not been able to make out a case for interference in the transfer order.

The learned counsel for the applicant further submits that the representation filed by the applicant against the present transfer order has not been decided by the department and consequently, he should be permitted to continue in the present station till the representation is decided by the respondents submitted by the applicant. I have considered the submission. The representation was made to the department on 3rd April, 2000 and the O.A. was filed by the applicant on 17.4.2000. In the department, action is taken on such representations after observing due formalities and, therefore, it is hoped that the department will dispose of the representation of the applicant in this regard ^{with} in a reasonable time. In any case 15 days cannot be considered as

sufficient time. The applicant can not be allowed to continue in the present post till the decision of representation.

In view of the above, in my

opinion, no case for quashing the transfer order has been made out by the applicant. The application is, therefore, dismissed at the stage of admission. The parties are left to bear their own costs.

12.5.2000

Copy of order has
been sent to the
D/sec. for issuing 145
rule to applicant as
well as to the D.O.D.
C.G.S.C. for the Respo.
y. side Despatch No.
1735 to 1736 dated
26.6.2000

mk

Member (J)

Central Administrative Tribunal

29 17 APR 2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH :: GUWAHATI.

(An Application under Section 19 of the Administrative
Tribunal's Act, 1985)

Title of the case : Original Application No. 131 /2000.

Sukesh Ranjan Dhar

.... Applicant.

- Versus -

Union of India & Ors.

.... Respondents.

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For use in Tribunal's Office

Date of filing :

Registration No. :

REGISTRAR

Sukesh Ranjan Dhar

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH
AT GUWAHATI.

Filed by the
Applicant
Pallab Bhattacharjee
Advocate, 17, 4, Rangoon
X

ORIGINAL APPLICATION NO. 131 /2000

BETWEEN

Shri Sukesh Ranjan Dhar,
S/O Late Sudhir Chandra Dhar,
Superintendent, Sutarkandi Land
Customs Station, Assam.

..... Applicant.

- And -

- 1) Union of India,
Represented by Secretary,
Finance Department,
New Delhi.
- 2) Commissioner of Customs,
N.E. Region, Shillong.
- 3) Assistant Commissioner,
Customs, Karimganj, Assam.

..... Respondents.

Sukesh Ranjan Dhar

contd... p 2.

DETAILS OF APPLICATION :

1. Particulars of Order against which the application has been made :

This application is made against the Order No. 5/2000 dated 30.3.2000 issued by the Commissioner, Customs, N.E. Region, Shillong transferring the applicant from Sutarkandi Land Customs station to Tezpur, CPF before completion of the tenure posting.

2. Jurisdiction :

The applicant declares that this Hon'ble tribunal has got jurisdiction to adjudicate the matter in regard to which this application is made.

3. Limitation :

The applicant further declares that this application is well within the period of limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case :

4.1) That the applicant is a citizen of India and a permanent resident of the State of Assam in the Karimganj District. The applicant is presently serving as Superintendent in the Customs Department and is presently posted at Sutarkandi, Land Customs Station. The applicant prior

Suresh Ranjan Dhar

contd... p 3.

A

to being posted at Sutarkandi, Land Customs Station had served at Udharpur Range from 4.5.92 to 4.3.94, Karimganj Range from 15.3.94 to 5.01.96, Jowai Range from 16.1.96 to 10.7.98, Karimganj Range from 21.7.98 to 23.2.2000. Thereafter the applicant had joined his present place of posting at Sutarkandi, Land Customs Station on 10.3.2000 and, now after hardly serving for 20 days at Sutarkandi he has been sought to be transferred to Tezpur vide Order No. 5/2000 dated 30.3.2000 issued by Respondent No. 2 i.e. Commissioner of Customs in clear violation of the transfer policy framed by the Respondent No. 2 vide Memo No. II(26) 20.ET.III/95 dated 21.9.99.

A copy of the aforesaid Order dated 30.3.2000 is annexed hereto and is marked as Annexure- I.

4.2) That the applicant states that the Office of the Respondent No. 2 vide C. No. II(26)20/ET-III/95 dated 21.9.99 has issued a circular governing Annual General Transfer of Superintendents/Inspector Grade C. As per the said Office Order/Circular, ~~Superintendents~~ who have been posted continuously in the Divisional Office, Range, LCS/Preventive Post for a period of six years and above, three years and two years respectively will be due for transfer. From the above Office Order it can be gathered that the applicant who is working as Superintendent in Land Customs Station at Sutarkandi can be transferred only after ~~four~~ years. It

Suresh Rayjn Dwar

contd... p 4.

It would also be seen that the applicant worked at Sutarkandi LCS for only 20 days. This is the professed norms and this is what has been incorporated in the Office Order dated 21.9.99. The Respondents must justify their departure from such professed norms. It would thus be seen that the aforesaid transfer order dated 30.3.2000 has been issued in violation of the guidelines noted above.

A copy of the said Office Order dated 21.9.99 issued by the Office of the Respondent No. 2 is annexed hereto and is marked as Annexure - II.

4.3) That the applicant states that apart from violating the guidelines issued by the Respondent No. 2, the Respondents have also violated the professed norms governing transfer in passing the impugned order. It is brought to the notice of this Hon'ble Tribunal that the applicant's wife who has recently fractured her leg is undergoing treatment at Silchar Medical College and is not in a position to move to Tezpur. Besides the applicant who has school going children are in their mid academic stream and the transfer order will adversely affect their academic career. It is not an isolated instance, in the past also the applicant has been similarly victimised in as much as, he was never allowed to complete his full tenure in one station as stated in para 4.1.

4.4) That the applicant states that the applicant served the department with utmost sincerity and devotion

contd... p 5.

Suresh Ranjan Dhar

and there is no blemish what-so-ever in his service carrier.

4.5) That the applicant states that the Respondents while issuing the aforesaid order of transfer violated the professed norms formulated by the department in the matter of transfer. As pointed out above barely after 20 days of joining at Sutarkandi, the applicant has again been transferred. Such action on the part of the authority can not be in the Public interest. Atleast the authority must justify the departure from the guidelines by producing the records.

4.6) That being aggrieved by the impugned order of the transfer, the applicant filed a representation to the Respondent No. 2 on 3.4.2000. In the said representation, the applicant prayed for recalling the impugned order and prayed for allowing him to complete his tenure at Sutarkandi E.C.S. in terms of the Office Order dated 21.9.99. To the best of the knowledge of the applicant the said representation is at present pending for disposal before the Respondent No. 2. At least the applicant has not been communicated with anything.

A copy of the representation dated 3.4.2000 is annexed hereto and marked as Annexure- III.

Suresh Rayan Dhar

contd... p 6.

4.7) That the applicant states that the applicant is still working at Sutarkandi, Land Custom Station, in as much as, the applicant has not been relieved by the Authority. Further the representation filed by the applicant is still pending for disposal before the Authority. Therefore, there is no impediment to pass appropriate interim order to protect the rights and interest of the applicant.

4.8) That in more or less similar circumstances, two Inspectors of Customs Department, namely, R.K. Dorendrajit Singh and K.K. Malakar has approached this Hon'ble Tribunal in Original Applications No. 410/99 and 44/2000 against the transfer orders No. 22/99 and dtd. 16.11.99 and Order No. 3/2000 dated 20.1.2000. This Hon'ble Tribunal vide Orders dated 8.12.99 and 8.2.2000 had stayed the transfer orders as far as the said applicants are concerned. The applicant being similarly placed prays for a similar interim order.

Copies of the said Orders dated 8.12.99 and 8.2.2000 are annexed herewith and is marked as Annexures - IV and V respectively.

4.9) That under the facts and circumstances stated above this Hon'ble Tribunal may be pleased to ~~set~~ set aside the impugned Order of transfer dated 30.3.2000 in so far as the applicant is concerned.

Sukh Ranjan Dhar

contd... p 7.

4.10) That this application has been filed bonafide and in the interest of justice.

5. Grounds for relief with legal provisions

5.1) For that the applicant have acquired legal and valuable right to complete his tenure posting of ~~four~~ years at Sutarkandi Land Custom Station in view of the Office Order dated 21.9.99. The same having been flouted, the impugned Order of transfer is legally not sustainable.

5.2) For that the applicant has been discriminated in the matter of transfer and posting in violation of the aforesaid Office Order dated 21.9.1999.

5.3) For that the transfer order is legally not sustainable as admittedly the same is violative of the aforesaid Office Order and professed norms, in as much as, the applicant has not completed his tenure posting at Sutarkandi Land Custom Station.

5.4) For that the action of the Respondents is not disposing of the result thereof of the applicant is also violative of the law laid down by the Apex Court. It is true that transfer orders can be issued in administrative exigency, but in effecting such transfer, the Authority is bound to take note of the guidelines governing such

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8.

transfers. Further, if any representation is filed, the same has to be disposed of having regard to the guidelines as well as the hardship faced by the Government Servant. The same having not been done, the impugned order is legally not sustainable.

5.5) For that the Authority miserably failed to take note of the hardship that would cause to the children of the applicant if the applicant is to be transferred at mid stream. This is a relevant consideration which the Authority failed to take note of. In the name of administrative axiency, the applicant and his family members cannot be subjected to harrassment.

5.6) For that the Respondents have violated administrative fair play and has displayed object arbitrariness in passing the impugned Order of transfer.

6. Details of remedies exhausted :

That the applicant begs to state that he has exhausted all the remedies available to him and there is no other alternative remedy than to approach this Hon'ble Tribunal by way of filing this application.

7. Matters not previously filed or pending before any other Court :

Suresh Ranjan Ober

contd... p 9.

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That the applicant further begs to declare that he has not previously filed any writ petition, application or suit before any court or authority or any other Benches of the Hon'ble Tribunal regarding the grievances for which this application has been made and nor they are pending before any of them.

8. Relief sought for :

Under the facts and circumstances, the applicant prays that the instant application be admitted, records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of the records be further pleased to grant the following relief :

- 8.1) To set aside and quash the impugned Order No. 5/2000 dated 30.3.2000 issued by Commissioner of Customs, N.E. Region, Shiklong, Respondent No. 2 as far as applicant is concerned.
- 8.2) To allow the applicant to complete his tenure posting at Sutarkandi Land Custom Station.
- 8.3) Cost of the application.
- 8.4) Any other relief/reliefs to which the applicant

Subh Ranjan Dhar

contd... p 10.

10.

is entitled to under the facts and circumstances of the case and as may be deemed fit and proper.

9. Interim Order prayed for :-

Pending disposal of this application the applicant prays that the impugned Order No. 5/2000 dated 3.4.2000 as far as applicant is concerned be suspended.

10. The application is filed through Advocates.

11. Particulars of the I.P.O. :-

| | | | |
|------|---------------|---|-----------|
| i) | I.P.O. No. | : | OG 49458 |
| ii) | Date of Issue | : | 17.4.2000 |
| iii) | Issued from | : | Guwahati. |
| iv) | Payable at | : | Guwahati. |

12. List of Enclosures :-

As stated in the Index.

VERIFICATION

Sukesh Ranjan Dhar

VERIFICATION

I, Shri Sukesh Ranjan Dhar, Son of Late Sudhir Chandra Dhar, Superintendent, Sutarkandi, Land Customs Station, Assam, aged about 47 years, do hereby solemnly affirm and verify that the statement made in paragraphs 4.3, 4.4, 4.5, 4.7, 4.8, 4.9 and 4.10 are true to my knowledge, those made in paragraphs 4.1, 4.2 and 4.6 being matters of records are true to my information derived therefrom and the rest are my humble submissions before the Hon'ble Tribunal and I have not suppressed any material facts of the case.

And I sign this verification on this the 17th day of April, 2000 at Guwahati.

Sukesh Ranjan Dhar

APPLICANT

ANNEXURE-I.

(178)

COMMISSIONERATE OF CUSTOMS, NORTH EASTERN REGION, SHILLONG

ORDER NO. 5/2000

Dated, Shillong the 30th March, 2000

Sub:- Transfer and postings, rotation and adjustments in the grade of Superintendents Gr. 'B' of the Commissionerate of Customs, North Eastern Region, Shillong - Orders Regarding.

The Following transfer and postings, rotation and adjustments in the grade of Superintendents Gr. 'B' of Customs who has joined from Central Excise to Customs be ordered with immediate effect and until further orders.

| Sl.no. | Name of the officer | Place of posting | | REMARKS |
|--------|---------------------|--|--|--------------------|
| | | From | To | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Shri Jahar Das | Customs Hqrs. Officer, Shillong | Sutarkandi LCS under Kartimganj Customs Division | Against vacancy |
| 2. | Shri S.R. Dhar | Customs Divisional Office, Kartimganj | CPD Tezpur under Gauhati Customs Division | -do- |

R. Das
(K.K. Das)
Commissioner of Customs.

CERTIFIED
TO BE TRUE COPY

P. Bhawani
ADVOCATE

Contd. p. 2...

ANNEXURE VII

CUSTOMS & CENTRAL EXCISE : SHILLONG

C.No.II(26)/ET-III/95/ 60975-1037 dated 23 Sep 1999

To

The Assistant Commissioner () Cus./ C.Ex.
Hqrs Office, Shillong

The Assistant Commissioner of Cus., Shillong Div (A)

The Assistant Commissioner of Cus., _____

The Superintendent() _____

Subject : Option for Annual General Transfer of
Superintendent/ Inspector Grade-C/Reg.

Action is being initiated for the Annual General Transfer of Superintendents and Inspectors posted in Customs and Central Excise Commissionates, Shillong.

Superintendents who have been posted in the same station, Section/Office and in Customs & Central Excise for continuous period of 4(four) to 6(six) years, 2(two) years and 4(four) years respectively will be due for transfer.

Similarly, Inspectors who have been posted continuously in the Divisional Office, Ranges (out-side Divisional Office), L.C.S/P.P.S, Customs formations and in office of the Commissioner of Central Excise/ Customs Hqrs Office, Shillong for a period of 6(six) years and above, 3(three) years, 2 (two) years, 4 years and 6(six) years to 8 (eight) years respectively will also be due for transfer.

It is, therefore, requested to forward the options of officers for posting in Customs & Central Excise in order of preference for next posting indicating the reasons therefor. Options in the prescribed proforma (enclosed) should reach this office on or before 31.10.99. Options received after 31.10.99 will not be taken into consideration for Annual General Transfer of 1999. It is, therefore, requested to take personal initiative to send the options to this office on or before 31.10.99. While forwarding the proforma it may be ensured that the same is duly verified by the Head of Office.

Please acknowledge receipt.

sd/-

GERTIFIED
TO BE TRUE COPY
P. Bhawna
ADVOCATE

(B. THAMAR)
Joint Commissioner (P&V)
Customs & Central Excise
Shillong.

TO

The Commissioner,
Customs, N.E. Region,
M.G. Road,
Shillong-793001.

(Through proper channel)

Sir,

Sub:- Prayer for retention of posting at Sutarkandi, Karimganj in view of Estt. order no.01/2000 of the Commissioner, Customs, Shillong and transfer order dt. 09-3-2000 of the Asstt Commissioner, Customs Divn. Karimganj - regarding -

Most humbly and respectfully I beg to state that I am with great sorrow in receipt of your estt. order no.5/2000 dt. 30-3-2000 transferring me to Tezpur C.P.F. from Karimganj Customs Division.

In this connection I beg to lay before you the following facts for favour of your kind consideration and sympathetic order.

That Sir, as per your above cited customs release order and the transfer order of the Asstt. Commissioner, Customs Division, Karimganj (both the copies enclosed) I joined Sutarkandi L.C.S. on 10-3-2000. But now again I have been transferred to ~~Tezpur~~ Tezpur C.P.F. from Karimganj vide your order no.5/2000 dt. 30-3-2000 will put me in enormous troubles in future because my children are reading in school at Karimganj and in the mid of the session their transfer of school will surely cause a break up of their studies and mental tension.

Further I am to bring your kind notice the fact that few months back my wife has fractured her left leg in an accident and upto now she is bedridden, she cannot move at her own so in such critical moment she requires my help and constant specialist doctor's advice. A copy of prescription in this regard from the principal, Silchar Medical College, Silchar is enclosed.

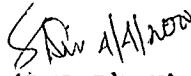
That Sir, I have not completed two years in a station at Karimganj, on being relieved from Jowai Range, Jowai, Meghalaya I joined at Karimganj Range only on 21-7-98 as such your order no.5/2000 dt. 30-3-2000 has come to me as a bolt from the blue.

In view of the above your good self being the supreme authority of the department I would request your urgent reconsideration of my case sympathetically and allow me to stay at Sutarkandi L.C.S. Karimganj and save me and my family from all ruin. For this act of your kindness I shall remain ever grateful to you.

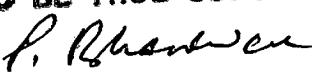
Enclo:- 3(three) sheets
as above.

Dated 3-4-2000.

Yours faithfully,


(S.R. Phar)
Superintendent, Sutarkandi L.C.S.
Karimganj

GERTIFIED
TO BE TRUE COPY


P. Bhadra
ADVOCATE

contd. page -2

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Copy to :-

- 1) The Asstt. Commissioner, Customs Division, Karimganj for favour of information and necessary action urgently. further a copy of my letter dt. 18-2-2000 addressed to the Commissioner, Customs, N.E. Region, M.G. Road, Shillong is also enclosed. He is fervently requested not to relieve me from my present charges in view of my above cited representation till any thing is heard from the Commissioner, Customs, Shillong.
- 2) The ~~General~~ Chief Commissioner, Customs, Customs House, 15/1 Strand Road, M.S. Building, Calcutta-1 for favour of information.

Enclo:- 4(four) sheets as above.

(S.R.Dhar)
(S.R.Dhar),
Superintendent,
Sutarkandi L.C.S.
Karimganj Customs Division, Karimganj

Reqd. with M.R.

Copy to the General Secretary, Group 'B' Superintendents' Association, Office of the Commissioner, Customs, N.E. Region, Shillong with a request to take up the matter with the Commissioner, Customs for immediate redressal of the matter.

Enclo: 4(four) sheets as bove.

(S.R.Dhar)
(S.R.Dhar),
General Secretary,
Group B Superintendents Association,
Karimganj.

CERTIFIED
TO BE TRUE COPY

P. Khawas
ADVOCATE

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 410/99

OF 199

Applicant(s) Sri R. K. Darendroyet Singh

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. K. N. Choudhury
Ab. P. Bhattacharjee

Advocate for Respondent(s) C.G. S.C.

| Date | Order of the Tribunal |
|---------|---|
| 8.12.99 | <p>Present : Hon'ble Mr Justice D.N.Baruah, Vice-Chairman.</p> <p>Application is admitted. Issue usual notices.</p> <p>List on 7.1.2000 for written statemen and further orders.</p> <p>Mr K.N.Choudhury, learned counsel for the applicant prays for an interim order by suspending the transfer order insofar as the applicant is concerned. Mr G.C. Pathak, learned Addl.C.G.S.C for the respondents has no instruction.</p> <p>Issue notice to show cause as to why the interim prayer shall not be granted. Notice is returnable by four weeks. Mean- while the Annexure-1 transfer order dated 16.11.1999 insofar as the applicant is concerned shall remain suspended.</p> |

TRUE COPY

श्री कृष्ण

8/12/99

Section Officer (..)

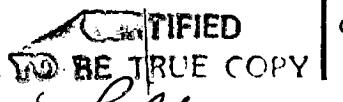
ग्रन्तमाला अधिकारी / न्यायिक शास्त्र
Central Administrative Tribunal

केन्द्रीय प्रशासन न्यायिक
Guwahati Bench, Guwahati

न्यायिक गवर्नर, ग्रन्तमाला

TIFIED

BE TRUE COPY



18/12/99 P. Bhattacharjee
ADVOCATE

SG

Vice-Chairman

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 44/2000 OF 199

Applicant(s) Kshitinder Kumar Malakar

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. K. N. Choudhury

Mr. P. Blomnick

Advocate for Respondent(s) Mr. B. C. Das.

C.G.S.C.

| Notes of the Registry | Date | Order of the Tribunal |
|---|----------|--|
|  | 8.2.2000 | <p>Application is admitted. Issue usual notices. Returnable by four weeks.</p> <p>Mr K.N.Choudhury, learned Sr.counsel prays for an interim order of stay of Annexure-V order dated 28.1.2000. Mr A. Deb Roy, learned Sr.C.G.S.C submits that he has no instructions at this stage. On hearing the counsel for the parties the Annexure-V impugned order dated 28.1.2000 is stayed until further orders insofar as it relates to the applicant. List on 9.3.2000 for written statement and further orders.</p> |

Sd/- VICECHAIRMAN
Sd/MEMBER (A)

Section Officer (..)

Guwahati Secretary (Central Admin. Tribunal)
Central Administrative Tribunal
Kamakhya Prasharashala, Guwahati
Assam - 781 001, IndiaCERTIFIED
TO BE TRUE COPYP. Bhattacharjee
ADVOCATE